

# THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTICE

NO.HCM.III/166/2019-JudI./26

Dated Shillong, the 27<sup>th</sup> February 2020

In supersession of the Constitution of Benches as ordered on **12.02.2020**, as notified under memo no. HCM.III/166/2019-JudI./22A, **Hon'ble the Chief Justice** vide order dated **27.02.2020** is pleased to constitute **Division Bench** and **Single Benches** from **2<sup>nd</sup> March 2020**, and until further orders, as under.

### DIVISION BENCH

#### MONDAY, TUESDAY, WEDNESDAY & THURSDAY

SI. NO	NAME OF HON'BLE JUDGES	JURISDICTION	TIME
1.	Hon'ble the Chief Justice and Hon'ble Mr. Justice W. Diengdoh [COURT ROOM NO. 1]	Save and except for disabled matters, all Motion, Admission, Order and Hearing of the matters cognizable by a Division Bench.	From 10:30 AM

#### FRIDAY

2.	Hon'ble the Chief Justice and Hon'ble Mr. Justice H.S. Thangkhiew [COURT ROOM NO. 1]	Save and except for disabled matters, all Motion, Admission, Order and Hearing of the matters cognizable by a Division Bench.	From 10:30 AM
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### SINGLE BENCHES

SI. NO	NAME OF HON'BLE JUDGES	JURISDICTION	TIME
1.	Hon'ble Mr. Justice H.S. Thangkhiew [COURT ROOM NO. 2]	<p>1. <b>Motion, Admission, Orders and Hearing of:</b></p> <p>I. Petitions filed under Arbitration &amp; Conciliation Act, 1996;</p> <p>II. Civil Contempt Cases;</p> <p>III. Company Petitions;</p> <p>IV. Civil Revision Petitions;</p> <p>V. First Appeals;</p> <p>VI. Second Appeals;</p> <p>VII. Review Petitions and</p> <p>VIII. Transfer Petitions.</p> <p>2. <b>Motion of:</b></p> <p>I. Civil Writ Petitions;</p> <p>II. Bail Applications;</p> <p>III. Criminal Petitions;</p> <p>IV. Criminal Revision Petitions;</p> <p>V. Criminal Appeals;</p> <p>VI. Criminal Misc. Cases and</p> <p>VII. MACT Appeals.</p>	<p><u>Monday to Thursday:</u></p> <p>From 10:30 AM</p> <p><u>Friday:</u></p> <p>Second half from 02:00 PM or immediately after the Division Bench is over.</p>

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		<p>3. Admission, Orders and Hearing of:</p> <p>i. Civil Writ Petitions upto the year 2016; and of the years 2019 and 2020 (except for part-heard matters of Court No. 3).</p> <p>4. All Single Judge matters which are not specified before the other Single Judge.</p>	
2.	Hon'ble Mr. Justice W. Diengdoh [COURT ROOM NO. 3]	<p>Save and except for disabled matters, Admission, Orders and Hearing of:</p> <p>I. Bail Applications; II. Criminal Petitions; III. Criminal Revision Petitions; IV. Criminal Appeals; V. Criminal Misc. Cases; VI. MACT Appeals and VII. Civil Writ Petitions cognizable by Single Judge of the years 2017 and 2018 (except for part-heard matters of Court No. 2).</p>	<p><u>Monday to Thursday:</u> Second half from 02:00 PM or immediately after the Division Bench is over.</p> <p><u>Friday:</u> From 10:30 AM</p>

By order,

JOINT REGISTRAR (JUDL.)

MEMO NO.HCM.III/166/2019-Judl./26A

Dated Shillong, the 27<sup>th</sup> February 2020

Copy for information to: -

1. The Registrar-cum-PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong.
3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong.
4. The P.S to Advocate General/ Addl. Advocate General/ Sr. Govt. Advocates, Meghalaya, Shillong.
5. The Asst. Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong.
6. The P.A to the Registrar General, High Court of Meghalaya, Shillong.
7. The President/Secretary, High Court Bar Association, Shillong.
8. All Court Masters concerned for information.
- ✓ 9. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the Official Website.
10. Notice Board.
11. Office File.

JOINT REGISTRAR (JUDL.)

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27/2/20

A.W. Lany  
27.02.2020